

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

SECTION XVIIIA
LISTED ON : 6/4/16,
LD. REGISTRAR COURT:
ITEM No. 45

TRANSFER PETITION (CIVIL) NOS 77-81 OF 2015

Principal Dir of Audit (Gen) & Ass. etc. Petitioner

VERSUS

M/S. Softlinks Software Park Pvt. Ltd. Respondent
OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court / Ld. Registrar Court on 23/2/16, 2016 when the Court / he was granted / directed

R.P. dated 23/2/16 placed below.

NOT READY / FOR THE REASON: ①, ⑤, ⑦

Accordingly, ^{reminder} Notice was issued to the sole Respondent through Registered A.D. Post on _____ as well as Dastl / through the Court to H/c concerned

2. It is submitted that unserved cover containing the notice has been received back from sole Respondent with the Postal remarks, "_____"

3. It is submitted that neither A.D. Card nor unserved cover has been received back from sole respondent so far.

4. It is submitted that A.D. Card duly signed by the sole Respondent has been received but no one has filed Vakalatnama and memo of appearance on his behalf so far.

5. It is submitted that Service Report ^{certificate} has been received from the ^{High} Court stating ^{not} therein that in respect of sole respondent M.T.P(C) 878 & 879 of 2015

6. The counsel has filed an Affidavit of service after effecting Dastl service on the Respondent No. _____ / has not filed Affidavit of service of dastl notice.

7. It is further submitted that a letter has been received from H/c requesting for new fresh notices in respect of sole respondent in T.P(C) 878 & 879.

SERVICE OF NOTICE IS NOT COMPLETE ON sole respondent in T.P(C) 878 & 879 of 2015

The matter (s) is / are listed before the Court of Ld. Registrar with this Office Report.

Dated this the 5th day of April, 2016.

Copy to : Mr D.S. Mahra, Advocate
Mr Ashutosh Goel, Advocate
Ms. Sunita Ray, Adv.

ASSISTANT REGISTRAR
W-4-16
ASSISTANT REGISTRAR